

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 452/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. Mithun Basak

v.
Suvarna Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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20	Kiran S. Mohite	Advocate on record	<i>Kiran Mohite</i>
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3252007
28/06/17

ORDER

1. The Petitioner Learned Advocate Mr. Kiran S. Mohite is present.
2. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
3. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of Old Act due to inability to pay debts.
4. This Petition is listed for hearing for the first time today after transfer of the records.
5. Registry is directed to issue notice of hearing ^{to the Respondent.} intimating the next date of hearing now fixed on **28-06-2017** i.e. after Summer Vacation of the court is over.

Date: 17-04-2017.

Sd/-

M.K. SHRAWAT
MEMBER (JUDICIAL)